

lable. According to the information available as on 30-6-1981 the number of children below 16 years of age in jails of all the States and Union Territories (except Andhra Pradesh for which figures as on 1-1-1982 in respect of children below 14 years only have been taken) was 2209.

(b) with a view to safeguarding the interests of child prisoners the State Governments and the Union Territory Administrations who are primarily responsible for administration of prisons and maintenance of prisoners have, barring a few, enacted Children Acts. As provided under these Acts delinquent children are not to be sent to jails but are to be kept in Observation Homes pending inquiry against them and in Approved or Certified Schools after their conviction. The Acts also provide for their trial, care, protection, training, education and rehabilitation. Even when the children are in jails, they are required to be segregated from other adult prisoners. Government of India have advised States/UTs to augment the facilities under the Children Acts, to make effective segregation arrangements for children in jails, to strengthen the inspection and supervision machinery and to appoint Board of Visitors consisting of both officials and non-officials to visit jails regularly and report to the State Governments on the conditions prevailing there.

(c) Information has been received from 23 States and Union Territories and non of them have reported any incidents of gross abuse of children in custody or jails. The Government of Uttar Pradesh have, further reported that the allegations of abuse of children in the District Jail, Kanpur which appeared in a section of the Press have not been found to be correct on inquiry.

#### **Staff of Burn Standard Company**

8862. R. L. P. VERMA: Will Minister of INDUSTRY be pleased to state :

(a) whether Burn Standard Co. Ltd. was taken over by Government of India because of bad administration which is still continuing;

(b) how is it that about 90 per cent of its officers and staff come from only one community;

(c) whether the vacancies for officers and other employees are notified to the Employment News Magazine (A publication of the Government of India); and

(d) what is the ratio of notification to the Employment News Magazine to the total vacancies filled up during the last three years?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI) :

(a) Nationalisation of Burn & Co. and Indian Standard Wagon Co. was done with a view to ensuring continuity of production of goods/vital to the needs of the economy and for the fulfilment of the contracts for the supply of railway wagons/abroad and for matters connected therewith/or incidental thereto, as set out in the Act nationalising these companies.

(b) The Company does not maintain community-wise information regarding their employees.

(c) and (d). Employment notifications are sent by the Company to the concerned Employment Exchanges. For recruitment of officers, vacancies are notified in leading Newspapers. Burn Standard Company Ltd. had been notifying vacancies in Employment News Magazine also. On account of abnormal delay in its publications, notification has not been made in Employment News in recent past.

#### **Devrajan and Rui Irrigation Projects**

8863. SHRIMATI USHA PRAKASH CHOUDHARI : Will the Minister of PLANNING be pleased to state :

(a) whether it is a fact that the Devrajan and Rui irrigation projects